



**KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
FIFTH SESSION**

THE KARNATAKA LABOUR WELFARE FUND (AMENDMENT) BILL, 2024

(LA Bill No. 44 of 2024)

A Bill further to amend the Karnataka Labour Welfare Fund Act, 1965.

Whereas it is expedient further to amend the Karnataka Labour Welfare Fund Act, 1965 (Karnataka Act 15 of 1965) for the purposes herein after appearing:

Be it enacted by the Karnataka State Legislature in the Seventy fifth year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Labour Welfare Fund (Amendment) Act, 2024.

(2) It shall come into force at once.

2. Amendment of section 7A.- In the Karnataka Labour Welfare Fund Act, 1965 (Karnataka Act 15 of 1965), in section 7A, in sub-section (2), for the words “twenty rupees, forty rupees and twenty rupees”, the words, “fifty rupees, one hundred rupees and fifty rupees” shall respectively be substituted.

3. Power to remove difficulties.- (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as may appear to it to be necessary for removing the difficulty:

Provided that, no such order shall be made under this section after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall be laid as soon as may be after it is made, before each house of the State Legislature.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka Labour Welfare Fund Act, 1965 (Karnataka Act 15 of 1965) to increase the rate of contribution payable by the concerned employee, employer and the State Government to the Labour Welfare fund.

Hence, the Bill.

FINANCIAL MEMORANDUM

There will be an additional approximate expenditure of Rs. 15,81,66,360/- (Rupees Fifteen Crore Eighty One Lakhs Sixty six thousand three hundred and sixty) by the proposed legislative measure.

SANTOSH S LAD
MINISTER FOR LABOUR

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE
Extract from the Karnataka Labour Welfare Fund Act, 1965
(Karnataka Act 15 of 1965)

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7A. Contribution.- (1) In respect of every employee in an establishment there shall be paid contribution to the Board comprising the employer's contribution, employee's contribution and State Government's contribution, payable respectively by the employer, the employee and the State Government and the contributions so paid shall form part of the Fund.

(2) In respect of every employee whose name stands in the register of an establishment on 31st December of a year sum of twenty rupees, forty rupees and twenty rupees respectively shall be payable as contribution for that year by the concerned employee, the employer and the State Government.

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